

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 113 OF 2009**

Monday, this the 24th day of August, 2009.

**CORAM:**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

**HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

K.Achuthan Nayar  
Customs House, Cochin  
(Dismissed from service)  
Maliakkal Madam  
Balavinayaka Temple Road  
Kannankulangara, Tripunithura  
Cochin – 682 301

... **Applicant**

(By Advocate Mr. S.Radhakrishnan )

versus

1. Union of India represented by the Secretary  
to the Government of India  
Ministry of Finance, Department of Revenue  
Government of India, North Block, Parliament Street  
New Delhi – 110 001
2. The Central Board of Excise and Customs  
Represented by its Chairman and Special Secretary to  
Government of India  
North Block, Parliament Street  
New Delhi – 110 001
3. The Commissioner of Customs  
Customs House  
Cochin -682 009

... **Respondents**

(By Advocate Mr. TPM Ibrahim Khan, SCGSC )

The application having been heard on 24.08.2009, the Tribunal  
on the same day delivered the following:

**ORDER**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

According to the counsel for applicant disputes still remain in respect  
of pay scales granted. The respondents have not granted the pre-revised pay  
scale.

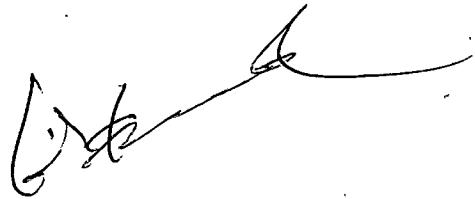
2. In our considered view, the applicant may make a representation and the same shall be considered by the respondents by passing a detailed and speaking order within a period of two months from the date of receipt of such a representation. The applicant is at liberty to move this Tribunal, if necessity arises.

3. With the above observation, OA is disposed of. No costs.

Dated, the 24<sup>th</sup> August, 2009.



K GEORGE JOSEPH  
ADMINISTRATIVE MEMBER



Dr.K.B.S.RAJAN  
JUDICIAL MEMBER

VS